

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

**APPLICATION (EH) NO: 85320 OF 2020
IN
SERVICE TAX APPEAL NO: 87527 OF 2016**

[Arising out of Order-in-Appeal No: KLH-EXCUS-000-APP-032-2016-17 dated 10th August 2016 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals - II), Pune (at Goa).]

Udaysingrao Gaikwad SSK Ltd
Sonawade-Bombavade, Tal: Shahuwadi
Dist: Kolhapur

... Appellant

versus

Commissioner of Central Excise & Service Tax
Vasant Plaza, Commercial Complex, CS No. 1079/2 KH,
Rajaram Road, Bagal Chowk, Kolhapur - 416001

...Respondent

APPEARANCE:

Shri JN Somaiya, Advocate for the appellant

Shri Nitin M Tagade, Joint Commissioner (AR) for the respondent

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: A / 86637 /2021

DATE OF HEARING:	03/08/2021
DATE OF DECISION:	03/08/2021

PER: C J MATHEW

Learned Counsel submits that the appellant had sought

coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and final discharge certificate issued by the competent authority is on record.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn. Miscellaneous application is also disposed off.

(Dictated and Pronounced in Open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

**/as*